

FORM B
Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BILPOWER LIMITED

Sr. No	Particulars	Details
1	Name of Corporate Debtor	Bilpower Limited
2	Date of incorporation of Corporate Debtor	05 th October 1989
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Mumbai Registration Number – 053772
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	L51420MH1989PLC053772
5	Address of the registered office and principal office (if any) of Corporate Debtor	B-11, Viral Shopping Centre, Mantriwadi Sainath Road, Malad - West, Mumbai - 400064
6	Date of closure of Insolvency Resolution Process	14 th July 2022
7	Liquidation commencement date of Corporate Debtor	14 th July 2022 (Order date – 14 th July 2022; Order uploaded by NCLT on 5 th August 2022)
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Anuj Bajpai IBBI Registration No: IBBI/IPA-001/IP-P00311/2017-18/10575
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: Headway Resolution and Insolvency Services Pvt. Ltd 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: anuj19603@yahoo.co.in;
10	Address and e-mail to be used for correspondence with the Liquidator	Address: 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: cirpbpl@gmail.com
11	Last Date for submission of claims	04 th September 2022; 30 days from date of receipt of order

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of Bilpower Limited on 14th July 2022. (Order passed on 14th July 2022; copy made available on 05th August 2022).

The stakeholders of Bilpower Limited are hereby called upon to submit their claims with proof on or before 04th September 2022, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06th August 2022
Place - Mumbai

Anuj Bajpai
IBBI/IPA-001/IP-P00311/2017-18/10575
Liquidator for Bilpower Limited

